GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:4271 ANSWERED ON:20.02.2014 FUNCTIONING OF DOORDARSHAN IN RENTED BUILDINGS Antony Shri Anto

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of offices of Doordarshan functioning in rented buildings in Kerala;

(b) whether the Government has received any representations from any persons/firms requesting that necessary orders for vacating their premises which have been illegally occupied by Doordarshan in Kerala; and

(c) if so, the details thereof and the action taken by the Government thereon?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) Prasar Bharati (DG:Doordarshan) has informed that there are 20 Doordarshan offices functioning in rented buildings in Kerala.

(b) & (c) According to Prasar Bharati, buildings on rent are taken by following rules & procedures. Doordarshan has received 4 representations for vacating its offices from the rented premises in Kerala as per the following details:-

1. Adoor – LPT is functioning in a building owned by Adoor Municipality. The Municipal authorities have asked Doordarshan to vacate the building by March, 2015. The matter regarding shifting of LPT, Adoor to alternate site is under examination.

2. Kottarakkara – LPT is functioning in a private rented building. The owner has represented for vacation of the building. Doordarshan have requested District Collector for providing suitable Govt. site. Reply from the district authorities is awaited.

3. Pala – LPT is functioning in the building owned by Pala Municipality. Municipal authorities have asked Doordarshan to vacate the building. Pala Municipality has been requested to provide a suitable alternative site at Pala, for shifting of LPT. Reply from Pala Municipality is awaited.

4. Erattupetta -VLPT is functioning in a private building. The owner demanded very high rent which was not accepted by Doordarshan. The owner has filed a case in the court for vacation of the building. The matter is subjudice.